

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 437  
TO BE ANSWERED ON 05.02.2018**

**ACCIDENTS AT WORKPLACE**

**437. SHRIMATI ANJU BALA:  
SHRI B. SRIRAMULU:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether accidents in factories/industrial units have been increasing over the years due to poor standards of safety, health and environment at industrial workplace for labourers/workers;**
- (b) if so, the details thereof including the number of such incidents reported during the last three years, State/UT-wise including Uttar Pradesh and Karnataka;**
- (c) whether factories are reportedly flouting rules by making labourers to work in hazardous conditions and by taking advantage of lack of worker's awareness about occupational safety and health hazards at workplace and if so, the details thereof along with the remedial steps being taken by the Government in this regard;**
- (d) the details of work-related mortality rate as well as occupational linked diseases of industrial workers in the country during the last three years, State/UT-wise including Karnataka; and**
- (e) the steps being taken by the Government for the safety and security of labourers/workers in the country?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) & (b): As per the information collected through correspondence with the Chief Inspector of Factories (CIFs) by Directorate General Factory Advice Service & Labour Institutes (DGFASLI) an attached office under Ministry of Labour & Employment, the state-wise details of fatal and non-fatal injuries for the years 2014, 2015 and 2016 in the factories registered under the Factories Act, 1948 including the States of Uttar Pradesh & Karnataka, are given as Annexure I.**

**Contd..2/-**

(c): The Government of India has enacted a comprehensive legislation i.e. the *Factories Act, 1948*, for taking care of the occupational safety, health & welfare issues of the workers employed in the factories registered under the Factories Act, 1948. There are elaborate provisions pertaining to the *health, safety, welfare, hazardous processes, working hours, penalties and procedures etc.*, and the rules framed there under ensures safety and health of the workers working in registered factories.

Further, the Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective States/Union Territories. In case of violation any of the provisions of the said Act and Rules framed thereunder, there are penal provisions under the Factories Act, 1948. The details of number of prosecutions, convictions, imprisonment and penalties launched under the Factories Act, 1948 for the years 2014, 2015 and 2016 are given in Annexure II-A, Annexure II-B and Annexure II-C respectively.

(d): The details of work-related mortality rate of industrial workers are not maintained centrally. The number of occupational diseases reported by the CIFs to DGFASLI, including the State of Karnataka, for the years 2014, 2015 and 2016 is enclosed as Annexure III.

(e): The Government of India has enacted a comprehensive legislation i.e. the *Factories Act, 1948*, for taking care of the occupational safety, health & welfare issues of the workers employed in the factories registered under the Act. There are elaborate provisions pertaining to the *health, safety, welfare, hazardous processes, working hours, penalties and procedures etc.*, and the Rules prescribed there under are adequate to ensure safety and health of the workers working in the registered factories. The Factories Act, 1948 and the State Factories Rules framed there under are being enforced by the respective State/Union Territories.

Further, the Government of India has adopted the *National Policy on Safety, Health and Environment at Workplace (NPSHEW)* which aims to establish a preventive safety and health culture in the country through elimination of the incidence of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country.

The Dock Workers (Safety, Health & Welfare) Act, 1986 and Regulations, 1990 are enforced by Ministry of Labour & Employment (DGFASLI) through Inspectorate of Dock Safety Officers in the major ports.

**Further, adequate safety provisions are also envisaged in the Mines Act, 1958 and rules and regulations made there under which are implemented by Directorate General of Mines Safety, a subordinate office of Ministry of Labour & Employment. Directorate General of Mines Safety also takes following steps to ensure the safety of mine labourers /workers:**

- (i) Regular inspections are done by the officers of DGMS and based on the observations during the inspections, actions such as pointing out contraventions, withdrawal of permission, issue of improvement notice, prohibition of employment and prosecution in the court of law are taken to ensure compliance.**
- (ii) Accidents are inquired into and based on the findings of accidents, actions such as warning to delinquent, suspension of certificate, modification in the method of working, action by management like stoppage of increment, dismissal from service, recorded warning, withholding promotion and prosecution in the court of law, are taken.**
- (iii) Following promotional measures are also taken – Holding of National Conference on safety in mines, National Safety Awards (Mines), Observance of Safety Week, Safety Campaign, organization of workshops, safety committee meetings etc.**

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## ANNEXURE REFERED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 437 FOR 05.02.2018 REGARDING ACCIDENTS AT WORKPLACE

Fatal and Non-fatal injuries in the Factories registered under the Factories Act, 1948 (2014-2016)

Sl. No.	State/ Union Territory	2014		2015		2016	
		Fatal Injuries	Non-Fatal Injuries	Fatal Injuries	Non-Fatal Injuries	Fatal Injuries	Non-Fatal Injuries
1.	Andaman & Nicobar Islands	5	15	0	46	0	70
2.	Andhra Pradesh	85	174	68	78	68	247
3.	Assam	13	58	8	40	12	41
4.	Bihar	12	251	10	188	11	184
5.	Chandigarh	0	0	0	0	1	0
6.	Chhattisgarh	101	71	74	54	81	56
7.	Daman & Diu and Dadra & Nagar Haveli	21	47	12	58	15	39
8.	Delhi	1	9	6	20	10	26
9.	Goa	5	80	8	71	3	55
10.	Gujarat	240	1751	248	1534	272	1169
11.	Haryana	41	64	40	61	67	40
12.	Himachal Pradesh	13	23	3	23	9	31
13.	Jammu & Kashmir	3	18	0	14	1	2
14.	Jharkhand	21	78	29	115	21	69
15.	Karnataka	NA	NA	51	30	54	464
16.	Kerala	24	234	20	326	18	158
17.	Madhya Pradesh	59	334	44	438	30	358
18.	Maharashtra	187	1687	145	1471	150	1352
19.	Manipur	0	0	0	0	0	0
20.	Meghalaya	1	1	1	1	2	1
21.	Mizoram	0	0	0	0	0	0
22.	Nagaland	0	0	1	0	0	0
23.	Odisha	46	165	55	167	46	169
24.	Puduchery	6	12	3	25	2	20
25.	Punjab	12	97	21	100	23	115
26.	Rajasthan	39	624	33	571	15	133
27.	Tamil Nadu	105	291	87	327	104	344
28.	Telangana	54	39	76	37	63	56
29.	Tripura	2	6	4	3	1	3
30.	Uttar Pradesh	45	47	39	57	46	63
31.	Uttarakhand	7	47	21	21	10	44
32.	West Bengal	63	19180	38	13940	NA	NA
<b>Total</b>		<b>1211</b>	<b>25403</b>	<b>1145</b>	<b>19816</b>	<b>1135</b>	<b>5309</b>

**Note:** (i) There are no registered factories in Arunachal Pradesh, Lakshadweep and Sikkim.

(ii) NA: Not Available

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

## ANNEXURE REFERED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 437 FOR 05.02.2018 REGARDING ACCIDENTS AT WORKPLACE

Prosecution and Convictions under Section 92 & Section 96A of Factories Act, 1948 for the year  
2014

Sl. NO.	State/ Union Territory	Launched during the year	Convictions (including cases pending from the previous year)	Imprisonment (Person)	Total fine Imposed (Rs.)
1.	Andaman & Nicobar Islands	Nil	Nil	Nil	Nil
2.	Andhra Pradesh	546	303	NA	4276500
3.	Assam	10	NA	NA	NA
4.	Bihar	34	NA	NA	NA
5.	Chandigarh	NA	NA	NA	NA
6.	Chhattisgarh	674	82	6	17186000
7.	Daman & Diu and Dadra & Nagar Haveli	NA	NA	NA	NA
8.	Delhi	88	53	Nil	582000
9.	Goa	15	10	NA	175900
10.	Gujarat	2430	223	0	4174450
11.	Haryana	10242	5905	NA	14923450
12.	Himachal Pradesh	195	73	NA	511500
13.	Jammu & Kashmir	17	NA	NA	50000
14.	Jharkhand	34	Nil	Nil	Nil
15.	Karnataka	310	98	0	2239000
16.	Kerala	57	37	NA	855000
17.	Madhya Pradesh	165	NA	NA	3090800
18.	Maharashtra	745	473	0	8847500
19.	Manipur	Nil	Nil	Nil	Nil
20.	Meghalaya	Nil	Nil	Nil	Nil
21.	Mizoram	NA	NA	NA	NA
22.	Nagaland	Nil	Nil	Nil	Nil
23.	Odisha	172	NA	NA	NA
24.	Puducherry	10	9	NA	520000
25.	Punjab	109	50	NA	877300
26.	Rajasthan	44	58	Nil	529000
27.	Tamil Nadu	4003	3276	7	26051050
28.	Telangana	793	385	NA	3454700
29.	Tripura	5	10	NA	64000
30.	Uttar Pradesh	53	35	NA	1024500
31.	Uttarakhand	43	NA	NA	710000
32.	West Bengal	101	68	NA	2161500
<b>Total</b>		<b>20895</b>	<b>11148</b>	<b>13</b>	<b>92304150</b>

**Note:** (i) There are no registered factories in Arunachal Pradesh, Lakshadweep and Sikkim.

(ii) NA : Not Available and Not Submitted by CIFs.

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

## ANNEXURE REFERED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 437 FOR 05.02.2018 REGARDING ACCIDENTS AT WORKPLACE.

Prosecution and Convictions under Section 92 & Section 96A of Factories Act, 1948 for the year  
2015

Sl. NO.	State/ Union Territory	Launched during the year	Convictions (including cases pending from the previous year)	Imprisonment (Person)	Total fine Imposed (Rs.)
1.	Andaman & Nicobar Islands	Nil	Nil	Nil	Nil
2.	Andhra Pradesh	456	591	0	5171000
3.	Assam	9	NA	NA	NA
4.	Bihar	15	NA	NA	NA
5.	Chandigarh	NA	NA	NA	NA
6.	Chhattisgarh	499	365	13	22041100
7.	Daman & Diu and Dadra & Nagar Haveli	Nil	Nil	Nil	Nil
8.	Delhi	63	27	NA	322000
9.	Goa	5	8	NA	170000
10.	Gujarat	1733	1199	0	10245900
11.	Haryana	5963	3728	NA	14742100
12.	Himachal Pradesh	94	113	NA	1401700
13.	Jammu & Kashmir	39	4	NA	228000
14.	Jharkhand	47	Nil	Nil	Nil
15.	Karnataka	175	167	1	4062600
16.	Kerala	73	38	NA	898000
17.	Madhya Pradesh	169	NA	NA	3100800
18.	Maharashtra	632	599	0	11662500
19.	Manipur	Nil	Nil	Nil	Nil
20.	Meghalaya	Nil	Nil	Nil	Nil
21.	Mizoram	NA	NA	NA	NA
22.	Nagaland	Nil	Nil	Nil	Nil
23.	Odisha	157	18	NA	3410000
24.	Puducherry	10	11	NA	507000
25.	Punjab	121	11	1	901500
26.	Rajasthan	22	31	Nil	182000
27.	Tamil Nadu	4138	3448	12	24613200
28.	Telangana	1412	677	NA	5682800
29.	Tripura	3	3	NA	21000
30.	Uttar Pradesh	82	51	NA	1230000
31.	Uttarakhand	44	NA	NA	81000
32.	West Bengal	26	6	NA	251000
<b>Total</b>		<b>15987</b>	<b>11095</b>	<b>27</b>	<b>110925200</b>

**Note:** (i) There are no registered factories in Arunachal Pradesh, Lakshadweep and Sikkim.

(ii) NA : Not Available and Not Submitted by CIFs.

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/ UTs.

## ANNEXURE REFERED TO IN REPLY TO PART (C) OF LOK SABHA UNSTARRED QUESTION NO. 437 FOR 05.02.2018 REGARDING ACCIDENTS AT WORKPLACE.

## Prosecution and Convictions under Section 92 &amp; Section 96A of Factories Act, 1948 for the year 2016

Sl. NO.	State/ Union Territory	Launched during the year	Convictions (including cases pending from the previous year)	Imprisonment (Person)	Total fine Imposed (Rs.)
1.	Andaman & Nicobar Islands	Nil	Nil	Nil	Nil
2.	Andhra Pradesh	463	582	0	8984000
3.	Assam	49	NA	NA	NA
4.	Bihar	3	NA	NA	NA
5.	Chandigarh	NA	NA	NA	NA
6.	Chhattisgarh	387	211	4	15421800
7.	Daman & Diu and Dadra & Nagar Haveli	NA	NA	NA	NA
8.	Delhi	90	53	NA	698500
9.	Goa	6	5	NA	140000
10.	Gujarat	1637	1166	0	10424600
11.	Haryana	2986	1675	NA	6995950
12.	Himachal Pradesh	89	61	NA	735700
13.	Jammu & Kashmir	45	36	Nil	167000
14.	Jharkhand	44	NA	NA	100000
15.	Karnataka	122	162	0	3031000
16.	Kerala	44	45	NA	801250
17.	Madhya Pradesh	119	NA	NA	41500
18.	Maharashtra	584	421	0	8072500
19.	Manipur	Nil	Nil	Nil	Nil
20.	Meghalaya	Nil	Nil	Nil	Nil
21.	Mizoram	Nil	Nil	Nil	Nil
22.	Nagaland	Nil	Nil	Nil	Nil
23.	Odisha	93	NA	NA	330000
24.	Puducherry	6	2	NA	144000
25.	Punjab	52	12	NA	686000
26.	Rajasthan	43	21	0	121000
27.	Tamil Nadu	2669	2989	18	28012100
28.	Telangana	398	199	3	3302500
29.	Tripura	9	5	NA	385000
30.	Uttar Pradesh	114	NA	NA	770000
31.	Uttarakhand	37	NA	NA	714000
32.	West Bengal	NA	NA	NA	NA
<b>Total</b>		<b>10089</b>	<b>7645</b>	<b>25</b>	<b>90078400</b>

**Note:** (i) There are no registered factories in Arunachal Pradesh, Lakshadweep and Sikkim.

(ii) NA : Not Available and Not Submitted by CIFs.

**Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs.

ANNEXURE REFERED TO IN REPLY TO PART (d) OF LOK SABHA UNSTARRED QUESTION NO. 437 FOR 05.02.2018 REGARDING ACCIDENTS AT WORKPLACE.

STATE WISE DETAILS OF OCCUPATIONAL DISEASES OF INDUSTRIAL WORKERS IN THE COUNTRY FOR THE LAST THREE YEARS (2014-2016)

Sl. No.	State	Occupational Diseases	2014	2015	2016	Total
1	Andaman & Nicobar Islands	-	NIL	NIL	NIL	NIL
2	Andhra Pradesh	-	NIL	NIL	NIL	NIL
3	Assam	-	NIL	NIL	NIL	NIL
4	Bihar	-	NIL	NIL	NIL	NIL
5	Chandigarh	-	NR	NIL	NIL	NIL
6	Chhattisgarh	-	NIL	NIL	NIL	NIL
7	Daman & Diu and Dadra & Nagar Haveli	-	NIL	NIL	NIL	NIL
8	Delhi	-	NIL	NIL	NIL	NIL
9	Goa	-	NIL	NIL	NIL	NIL
		Lead poisoning	NIL	9	NIL	9
10	Gujarat	Noise Induced Hearing Loss	80	3	3	86
		Silicosis	11	NIL	1	12
		Silico tuberculosis	NIL	NIL	1	1
11	Haryana	Silicosis	NIL	NIL	21	21
12	Himachal Pradesh	-	NIL	NIL	NIL	NIL
13	Jammu & Kashmir	-	NIL	NIL	NIL	NIL
14	Jharkhand	-	NIL	NIL	NR	NIL
15	Kerala	Silicosis	NIL	NIL	4	4
16	Karnataka	-	NIL	NIL	NIL	NIL
17	Meghalaya	-	NIL	NIL	NIL	NIL
18	Maharashtra	Asbestosis	1	1	NIL	2
		Silicosis	4	NIL	NIL	4
		Bladder Cancer	1	NIL	NIL	1
		Irritant Contact Dermatitis	1	5	NIL	6
		Chrome Ulceration	NIL	3	NIL	3
19	Manipur	-	NIL	NIL	NIL	NIL
20	Madhya Pradesh	-	NIL	NIL	NR	NIL
21	Nagaland	-	NIL	NIL	NIL	NIL
22	Odisha	Silicosis	7	NIL	NIL	7
		-	NIL	NIL	NIL	NIL
23	Pondicherry	-	NIL	NIL	NIL	NIL
24	Punjab	-	NIL	NIL	NIL	NIL
25	Rajasthan	-	NIL	NIL	NIL	NIL
26	Tamil Nadu	-	NIL	NIL	NIL	NIL
		-	NIL	NIL	NIL	NIL
		-	NIL	NIL	NIL	NIL
27	Telangana	Byssinosis	1	NIL	NIL	1
28	Tripura	-	NIL	NIL	NIL	NIL
29	Uttarakhand	-	NIL	NIL	NIL	NIL
30	Uttar Pradesh	-	NIL	NIL	NR	NIL
31	West Bengal	-	NIL	NIL	NA	NIL
<b>Total</b>			<b>106</b>	<b>21</b>	<b>30</b>	<b>157</b>

1. **Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/UTs
2. **NA:** Data not available.

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